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CENTRAL ADDMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 283/2001 in OA 188/1999

with

CP 285/2001 in OA 812/1999

New Delhi this the 21st day of December, 2001

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri Govindan S.Tampi, Member (A)

CP 283/2001

Shri Asim Kumar Ghosh
Presently Posted as
Section Officer (Consular),
Ministry of External Affairs,
Patiala House, New Delhi.

..Petitioner

(By Advocate Shri S.S. Ray)

VERSUS

Union of India
Through the Foreign Secretary
Mrs C.Iyer, Ministry of External
Affairs, South Block, New Delhi.

..Respondent

(By Advocates Shri N.S. Mehta, Sr. Counsel with Shri M.K.
Bhardwaj proxy for Shri A.K. Bhardwaj)

CP 285/2001

Shri N.Venkatraman
Presently working as
Assistant in PB Section,
Ministry of External Affairs,
Akbar Bhawan, New Delhi.

..Petitioner

(By Advocate Shri S.S.Ray)

VERSUS

Union of India through the
Foreign Secretary Mrs C.Iyer,
Ministry of External Affairs,
South Block, New Delhi.

..Respondent

(By Advocates Shri N.S. Mehta, Sr. Counsel with Shri M.K.
Bhardwaj proxy for Shri A.K. Bhardwaj)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)).

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Learned counsel for parties have submitted a copy of the Delhi High Court's order dated 7.12.2001, copy placed on record. By this order, the High Court has stayed the operation of the directions contained in Tribunal's order dated 29.8.2000 passed in O.A.No.188/99 and O.A.No.812/99. The case has been listed on 20.5.2002.

2. Shri S.S. Ray, learned counsel, has submitted that in the above circumstances, the present CPs may be placed in the sine die list. This has been objected to by the learned counsel for respondents who has submitted that in the circumstances of the case, these CPs may be disposed of, with liberty to the petitioners to file fresh CPs, if any grievance survives with regard to the implementation of the Tribunal's order in the light of the fact that the High Court is seized of the matter.

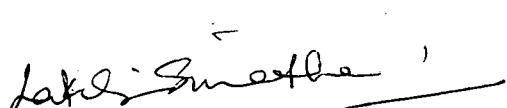
3. In view of the above, we have considered the submissions of the learned counsel together with the aforesaid order of the Hon'ble High Court. In the facts and circumstances of the case, we consider it appropriate in the interest of justice to dispose of the present CPs, leaving it open to the petitioners to pursue any remedies they may have in accordance with law at the appropriate time.

4. CP 283/2001 in OA 188/99 and CP 285/2001 in OA 812/99 are accordingly disposed of. Notices to the alleged contemners are discharged.

5. Let a copy of this order be placed in CP 285/2001.

(Govindan S. Tampi)
Member (A)

SRD


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)